

NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH COURT VI
SPECIAL BENCH

Item No. 09

IA 2551(MB)2023 IA 3183(MB)2023 IA 5136(MB)2023 IN C.P.
(IB)/1210(MB)2021

CORAM

SHRI. CHARANJEET SINGH GULATI
HON'BLE MEMBER (TECHNICAL)

SHRI. K .R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **10.11.2023**

NAME OF THE PARTIES : **Edelweiss Asset Reconstruction**
Company Limited

Vs

Bhumiraj Builders Pvt. Ltd.

For FC : Adv Suchitra Valjee

For CD : Adv Farid Karachiwala.

IBC under Sec. 7

ORDER

1. Both Counsel for FC and CD jointly submit that a restructuring agreement has been entered into between the parties as the matter is settled.
2. The said restructuring agreement is taken on record. The **CP is allowed to be withdrawn** with liberty of the FC to revive the CP, by filing an Affidavit in the event of failure of any of the conditions in the restructuring agreement, without filing a fresh CP. In that event, it shall be regarded that the CP is continued on the Board as if the withdrawal had not taken place.

3. The matter will then be proceeded with as per law subject to new number, if any, assigned by the Registry. **Disposed of in terms of the above.**

Sd/-
CHARANJEET SINGH GULATI
MEMBER (TECHNICAL)

Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)

//JNK//